

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.)..... of 2015
(CRLMP Nos. 18006-18009/2015)

(Arising out of impugned final judgment and order dated 11/09/2015 in CRLAP No. 1154/2011,11/09/2015 in CRLAP No. 1246/2011,11/09/2015 in CRLAP No. 988/2011,11/09/2015 in CRLAP No. 1298/2011 passed by the High Court Of Judicature at Allahabad)

JYOTI NAGPAL & ANR.

Petitioner(s)

VERSUS

STATE OF U.P. & ANR. ETC. ETC.

Respondent(s)

(with appln. (s) for permission to file SLP and interim relief)

with

SLP (Crl.).....Crl.M.P. Nos.18069-18070/2015

(with appln. (s) for permission to file SLP and office report)

Date : 26/10/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s)

Mr. Abhay Kumar, Adv.

Mr. Vineet Kr. Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Permission to file special leave petitions is
granted.

Issue notice.

Petitioners are permitted to serve notice through
the jurisdictional police station.

(Rajni Mukhi)
Sr. P.A.

(Tapan Kumar Chakraborty)
Court Master